

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1049

ANSWERED ON:04.03.2013

IRREGULARITIES IN EPFO

Mahato Shri Narahari;Tirkey Shri Manohar;Verma Shri Sajjan Singh

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of complaints received by the Government regarding irregularities in Employees' Provident Fund Organisation (EPFO) during each of the last three years and the current year, State-wise;
- (b) whether the Government has conducted any inquiry in this regard;
- (c) if so, the details thereof along with the number of officials found guilty;
- (d) the steps taken by the Government against the erring officials and check such irregularities in future;
- (e) whether the Government is also aware of the irregularities in the PF subscription by big institutions in various parts of the country including Madhya Pradesh;
- (f) if so, the details thereof during the last three years, year-wise and State-wise; and
- (g) the action taken by the Government in this regard?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) Details of the complaints received in the Vigilance Wing, EPFO is at Annexure - 'I'.
- (b) Yes, Madam. All complaints are duly investigated by the Vigilance wing of EPFO.
- (c) Year wise details of Charge Memorandums issued are as follows:

Year	Gr A	Gr B & others	Total
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2010	30	28	58
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2011	65	113	178
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2012	44	90	134
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(d) Appropriate penalties prescribed under the EPF (Staff) Classification, Control & Appeal Rules 1971 is imposed on the officials found guilty of misconduct. Necessary guidelines for streamlining of procedure are also issued from time to time.

(e) & (f) Yes, Madam. Irregularities have been noticed in deposit of provident fund & allied dues by big institutions in various parts of the country. The Year-wise and State-wise details of number of defaulters and amount of default with default of Rupees 50 lakh and above are enclosed as Annexure-'II'.

(g) Action against defaulting establishments inter-alia includes:-

1. Action u/s. 7A of Employees' Provident Funds & Miscellaneous Provisions Act, 1952 is taken against the defaulting establishments

for assessment of dues.

2. Recovery actions as provided under Section 8B to 8G of the Act are taken.

3. Action u/s 14B of the Act is taken for levying of damages for belated deposit of dues.

4. Action u/s 7Q of the Act is taken for levy of interest for belated remittances.

5. Action u/s 14 of the Act is taken for prosecution of the defaulters before the competent court of law.

6. Action u/s 406/409 of IPC is taken against the establishment for non-payment of employees' share of contribution deducted from the wages/salary of the employees but not deposited in the fund.